

(x) A copy of the Union Duties of Excise (Distribution) Amendment Rules, 1960 published in Notification No. S.O. 1079 dated the 30th April, 1960 under sub-section (2) of Section 5 of the Union Duties of Excise (Distribution) Act, 1957. [Placed in Library. See No. LT-2211/60].

(xi) A copy of the Additional Duties of Excise (Distribution) Amendment Rules, 1960, published in Notification No. S.O. 1081 dated the 30th April, 1960 under sub-section (2) of Section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957. [Placed in Library. See No. LT-2212/60].

(xii) A copy of Notification No. G.S.R. 661 dated the 11th June, 1960, making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules 1957, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-2213/60].

(xiii) A copy of Notification No. S.O. 1231 dated the 14th May, 1960 making certain amendment to the Public Deb Rules, 1946, under sub-section (3) of Section 28 of the Public Deb Act, 1944. [Placed in Library. See No. LT-2214/60].

(xiv) A copy of Notification No. G.S.R. 692 dated the 14th June, 1960 issued under the Income Tax Act, 1922. [Placed in Library. See No. LT-2215/60].

**REPORT OF REHABILITATION FINANCE ADMINISTRATION**

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** I beg to lay on the Table a copy of the Report of Rehabilitation Finance Ad-

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ministration for the half year ended the 31st December, 1959, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. Lt. 2216/60].

**BUSINESS ADVISORY COMMITTEE**

**FIFTY-SECOND REPORT**

**Shri Rane (Buldana):** I beg to present the Fifty-second Report of the Business Advisory Committee.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**SIXTY-FIFTH REPORT**

**Sardar A. S. Saigal (Janjgir):** I beg to present the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12.02 hrs.

**CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE.**

**FINANCE MINISTER'S TOUR ABROAD**

**Shri S. A. Mehdi (Rampur):** Under Rule 197, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The outcome of his recent tour of foreign countries”.

**The Minister of Finance (Shri Morarji Desai):** I left India on the 7th of June and returned on the 12th of July after visiting Yugoslavia, Poland Czechoslovakia, West Germany, the U.S.S.R. and the United Arab Republic. Barring the U.S.S.R. and West Germany, where I stayed for ten days and seven days respectively, my stay in each of the other countries was of 3-4 days' duration

[Shri Morarji Desai]

2. I had gone to these countries in response to the invitations which I had received from the Governments concerned. The Finance, Economic or Foreign Trade Ministers of some of these countries had earlier been to India and had personally requested me to visit their countries. So, my journey was in the nature of a return courtesy visit to countries with whom we have such cordial relations and I had not gone on a specific mission such as to secure financial assistance for our development. Indeed agreements on economic co-operation providing for credit facilities to us for the imports of capital goods and machinery had already been entered into with some of the countries shortly before my visit.

3. Only in West Germany during my stay agreement was reached regarding the third and final instalment of \$30 million of a total credit of \$100 million which had been indicated in August, 1958 as West German assistance for the last three years of the Second Plan, and regarding the deferment of two thirds of the liabilities under the Rourkela Steel Project maturing up to 31st March, 1961 for a further period of four years for the time being. These conclusions were set out in a communique issued simultaneously from New Delhi and Bonn on 24th June, 1960, of which a copy is placed on the Table of the House. [See Appendix I, annexure No. 22].

4. The most valuable part of my visit was the opportunity it provided for me to meet the Ministers of Government as well as important representatives of finance and industry in the countries I went to, and to study at close quarters the economic frameworks within which each operates. I met President Tito, Prime Minister Cyrankiewicz, Prime Minister Siroky, Chancellor Adenauer, Vice Chancellor Erhard, Prime Minister Khrushchev, First Deputy Prime Minister Mikoyan,

President Nasser, the Ministers of Finance, and other senior Ministers in all the countries. Naturally I took advantage of these meetings and discussions to explain our economic objectives and policies, the progress of our Second Plan, the scope, content and priorities of the Third Plan and our requirements, in broad terms, of foreign exchange for its fulfilment.

5. Our foreign exchange situation, as the House is aware, is of continuing difficulty. Our aim is to overcome it within a reasonable period of time by intensive effort to develop our basic industries and to enlarge our capacity to produce the machinery and equipment that we need for further development. Meanwhile, there will be need for external assistance on a massive scale—as the Draft Outline of the Plan has indicated. I was happy to discern in my discussions a sympathetic interest all round in our development programmes and a keen awareness of our problems and needs. I found in all the countries a desire for closer co-operation in trade, and willingness to assist us in our economic development programmes to the extent possible. The form and extent of such co-operation and assistance will have to be discussed in more precise terms and in greater detail from time to time.

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CORRECTION OF ANSWER TO  
STARRED QUESTION NO. 1484.

**The Minister of Education (Shri K. L. Shrimall):** Sir, while replying to the Supplementary Question asked by Shri R. C. Majhi regarding financial assistance to Voluntary Sanskrit organisations it was said that no particular positive step had been taken for giving grants to Voluntary organisations. The correct position is that a scheme for giving grants to Voluntary Sanskrit Organisations has already been formulated and grants to a few organisations were also given